

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.189/TL/2023

- Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking transmission licence for KPS1 Transmission Limited.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : KPS1 Transmission Limited (KPS1TL)
- Respondents : REC Power Development and Consultancy Limited (RPDCL) and 32 Ors.
- Parties Present : Ms. Abhiha Zaidi, Advocate, KSP1TL
Shri Anmol Kumar, Advocate, RPDCL
Shri Ritam Biswas, Advocate, RPDCL
Shri Ranjeet Singh, CTUIL
Shri Shashank Shekhar, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for the grant of a transmission licence to the Petitioner for implementation of the Transmission Project viz. "Transmission Scheme for Injection Beyond 3 GW RE Power at Khavda PS1 (KPS1)". Learned counsel further submitted that the Petitioner has already filed all the requisite details/information as called for by Record of Proceedings for the hearing dated 31.7.2023 and has also complied with the directions issued by the Commission vide order dated 31.8.2023. Learned counsel, accordingly, prayed the Commission to issue the transmission licence to the Petitioner.

2. In response to the specific query of the Commission regarding the Scheduled Commercial Operation Date (SCOD) of the Project, learned counsel submitted that as per the Transmission Service Agreement, the SCOD of the Project is 21 months from the date of acquisition of the SPV, which works out to January 2025.

3. The representative of the CTUIL submitted that CTUIL has also filed its affidavit indicating the status of RE generators which have been granted connectivity at KPS1 and Nos. of 400 kV line bays in the scope of the Petitioner. He further submitted that under the present KPS1 Augmentation Scheme, the Petitioner is implementing 3 Nos. of 400 kV line bays, and another 3 Nos. of 400 kV line bays are already under implementation as part of KPS1 establishment scheme being developed by KBTL.



4. In response to the specific query of the Commission with regard to keeping the timeframe for implementation of KPS1 Augmentation Scheme with the establishment of KPS2, the representative of CTUIL submitted that since the Petitioner is also implementing the KPS1-Khavda PS GIS (KPS2) 765 kV D/C line, it has been ensured that their timelines for their implementation are matched. The Commission, however, asked the CTUIL to clarify, on affidavit, how the implementation of the transmission scheme covered under the present case and Transmission Scheme under "Establishment of Khavda Pooling Station-2 (KPS2) in Khavda RE Park" will be ensured in the same timeframe.

5. Learned counsel for the Respondent, RPDCL, submitted that the Commission, at paragraph 3 of the Record of Proceedings for the hearing dated 31.7.2023, had expressed its displeasure towards the approach of the Respondent, RPDCL and the absence of its representative. Learned counsel submitted that the Respondent hereby tender its apology for not being present during the course of the hearing and also added that such non-appearance was not intentional. Learned counsel also submitted that the Respondent may be permitted to move an appropriate application for expunging the observations made by the Commission therein.

6. After hearing the learned counsel & representative of the parties, the Commission permitted the parties, including RPDCL, to file a necessary affidavit, as above, within a week.

7. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**